

its Department of Defence has launched two separate investigations into the incident. GOI is in touch with the authorities in the US and UAE who are carrying out full investigation into the circumstances leading to the incident.

(c) The US Government has conveyed to GOI that it is exploring the possibility of providing humanitarian assistance and relief to the affected families without prejudice to the outcome of the investigation.

Amount earmarked for SCSP/TSP

172. SHRI AMBETH RAJAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the amount earmarked for Scheduled Caste Special Plan (SCSP) and Tribal Sub Plan (TSP) to the Ministry for the last three years;
- (b) the actual amount spent under these plans, separately, year-wise; and
- (c) the details of beneficiaries and achievements thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) Nil, as the Ministry of External Affairs does not have/operate the Budget Heads for Scheduled Caste Special Plan (SCSP) and Tribal Sub Plan (TSP)

(b) and (c) Does not arise.

Increase in Haj Quota

173. SHRI D.P. TRIPATHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the details of Haj quota fixed for the various authorities/agencies/Wakf Board/State Government including Member of Parliament;
- (b) whether the quota was fixed long back;
- (c) if so, whether Government proposes to increase the quota; and
- (d) if so, the details thereof and if not the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED) : (a) Government of India (GOI) and Saudi Arabia annually sign a bilateral Haj Agreement in which the overall Haj Quota for India for the year is specified. For Haj 2012, Government of Saudi Arabia allocated 1,70,000 Haj seats to India - 1,25,000 for pilgrims going through the Haj Committee of India (HCOI) and

45,000 for pilgrims facilitated by Private Tour Operators (PTOs). The HCOI Haj quota is distributed among States/Union Territories (UT) in proportion to their Muslim population. As per the Order dated July 23, 2012 of the Hon'ble Supreme Court, 300 seats have been allocated for discretionary allocation. Distribution of these 300 seats as per the Order is limited to - 100 seats for allotment on recommendation of the Hon'ble President, 75 each on recommendations by the Hon'ble Vice-President and Hon'ble Prime Minister and 50 by the Hon'ble External Affairs Minister.

(b) The overall Quota is decided at the time of signing the annual bilateral Haj Agreement. This year the Agreement was signed on 14.3.2012.

(c) and (d) GOI requests the Saudi authorities every year for additional quota to accommodate, even if partially, the excess applications received by HCOI. In 2010 and 2011, 10,000 additional seats were released at GOI's request by the Saudi authorities and were distributed through the HCOI to States/UTs with applications in excess of allocated quota.

Orders/Judgments on Haj matters

174. SHRI MOHAMMED ADEEB: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of various orders/judgments of various courts on Haj matters this year; and

(b) the action being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) The details of orders/ judgments of various courts on Haj matters this year are listed below. They can be accessed on websites indicated order- wise below:

Order No. and date	Hon'ble Court which passed the Order	Website Address
1	2	3
SLP (C) 28609/2011 dt. 24th February 2012	Hon'ble Supreme Court	www.supremecourtfindia.nic.in
SLP (C) 28609/2011 dt. 8th May, 2012	Hon'ble Supreme Court	www.supremecourtfindia.nic.in
W.P. (C) 3275/2012 and C.M. No. 6983/2012 dt. 31st May 2012	Hon'ble High Court of Delhi, New Delhi	www.delhihighcourt.nic.in